

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**VARDHAN AGRO PROCESSING LIMITED**

Relevant Particulars	
1. Name of corporate debtor	VARDHAN AGRO PROCESSING LIMITED
2. Date of incorporation of corporate debtor	29.06.2011
3. Authority under which corporate debtor is incorporated / registered	ROC- Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01119PN2011PLC140015
5. Address of the registered office and principal office (if any) of corporate debtor	AT POST PUSESAWALI TAL KHATAV DIST SATARA, PUSESAWALI, Maharashtra, India, 415512
6. Insolvency commencement date in respect of corporate debtor	Date of CIRP Commencement: 06.04.2026 (Order uploaded on NCLT's Web Portal on 08.04.2026)
7. Estimated date of closure of insolvency resolution process	02.10.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh G. Bagla <b>IBBI Registration No.:</b> IBBI/IPA-002/IP-N00689/2018-2019/12207
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:-</b> 404 and 405, Sahil Kohinoor Gokul Nagar 2, State Bank of India Lane, Katraj Kondhwa Highway, Kondhwa Budruk, Shikshak Society Lane-1, Pune <b>Email:-</b> maheshgbagla@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:-</b> Office No. 304, Gera Junction, Lulla Nagar Signal, Kondhwa Road, Pune - 40 <b>Email:-</b> vardhancirp@gmail.com
11. Last date for submission of claims	20.04.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vardhan Agro Processing Limited on 06.04.2026 (Order uploaded on NCLT's Web Portal on 08.04.2026).

The creditors of Vardhan Agro Processing Limited, are hereby called upon to submit their claims with proof on or before 20.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Mahesh G. Bagla

Interim Resolution Professional

**IBBI Registration No.:** IBBI/IPA-002/IP-N00689/2018-2019/12207

**Authorisation for Assignment (AFA) No.:** AA2/12207/02/300626/203873

**Date:** 10/04/2026

**Place:** Pune